

**SUPREME COURT OF INDIA**

Darbara Singh

Vs.

Paramjit Singh

C.A.No.2490 of 2000

(B.N.Kirpal and S.S.M.Quadri JJ.)

07.04.2000

**ORDER**

The Text below is only a summarized version of the order pronounced

Tribunal awarded compensation to appellant who was victim of accident but restricted liability of respondent to 50%. Facts revealed absence of contributory negligence on part of appellant. Supreme Court held that in face of such a finding restricting compensation to 50% was not justified.